

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 972/2019

Bhanwar Lal Bhargava

Applicant

Versus

State of Rajasthan

Respondent

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(Pradeep Asnani)

Regional Officer, RSPCB,

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
Bikaner
बीकानेर (राजस्थान)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 972/2019

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Versus

State of Rajasthan

Respondent

**ACTION TAKEN REPORT IN COMPLIANCE OF THE
HON'BLE TRIBUNAL ORDER DATED 21.09.2021, ON
BEHALF OF RAJASTHAN STATE POLLUTION CONTROL
BOARD.**

I, Pradeep Asnani S/o Shri Jai Kishan Asnani, aged 38 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Bikaner (Raj.) do, hereby submits the action taken report as follows:-

- 1) That for making discharge of untreated sewage and failure to provide interim treatment arrangement, in compliance of the directions passed by the Hon'ble Tribunal 21.09.2021 the State Board vide office order dated 12.10.2021 has imposed an environment compensation of Rs. 2.25 Crores on Municipal Board, Nokha. This Environmental Compensation (EC) pertains to the period of violation from 01/07/2020 to 30/09/2021. The photo copy of the office order dated 12.10.2021 is annexed herewith and marked as **Annexure-1**. The Municipal Board Nokha has failed to provide any interim treatment arrangement and continues to make discharge of untreated sewage therefore the State Board vide office order dated 03.01.2022 has imposed an environment compensation of Rs 45 Lakhs for the period of violation from 01/10/2021 to 31/12/2021.

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बीकानेर (राजस्थान)

It is submitted that the State Board vide letter dated 03.01.2022 has requested the Principal Secretary, Department of Environment, Government of Rajasthan to recover the environment compensation from the Municipal Board, Nokha. The photo copy of the office order dated 03.01.2022 and RSPCB letter dated 03.01.2022 are annexed herewith and marked as **Annexure-2 (Collectively)**.

The Hon'ble NGT has directed in its order dated 21/09/2021 that Chief Secretary and Secretary LSG to appear personally on next date of hearing so the Chairperson RPCB vide D.O. letter dated 29.09.2021 referred the matter to the State Government. Further, the State Board vide letter dated 12.10.2021 has requested the Principal Secretary, Department of Environment to recover/ collect environment compensation from Municipal Board, Nokha and deposit the same to CPCB in compliance of directions passed by the Hon'ble Supreme Court and by this Hon'ble Tribunal. The photo copy of the letter to Principal Secretary, Department of Environment, Government of Rajasthan dated 12.10.2021 is annexed herewith and marked as **Annexure-3**.

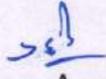
- 2) That the State Board has filed a criminal prosecution against the Municipal Board, Nokha and its Executive Officer under section 43 and 44 of the Water Act, 1974 for violation of section 24, 25 and 26 vide case no. 25/21 in the court of ACJM, Nokha. The photo copy of the criminal prosecution filed by the State Board is annexed herewith and marked as **Annexure-4**.

- 3) That the State Board vide letter dated 12.10.2021 issued show cause notice to Secretary, Local Self Government and Executive


 क्षेत्रीय अधिकारी Officer, Municipal Board, Nokha to immediately start bio-remediation of sewage of Nokha as per directions of the Hon'ble NGT

under intimation to the Board by 15.11.2021 and continue till STP of adequate capacity is commissioned. The Photo copy of the show cause notice dated 12.10.2021 is annexed herewith and marked as **Annexure-5**. Municipal Board, Nokha has informed that it has placed work order for interim treatment of sewage.

- 4) That the Municipal Board, Nokha has issued office order dated 23.11.2021 for 'supply, installation and commissioning of floating surface aerator at ponding near 1 MLD STP at Nokha'. Further, Municipal Board, Nokha has also issued office order dated 23.11.2021 for 'work of special repair to all water retaining structures, replacement of E & M items and commissioning of one MLD STP at Nokha to achieve effluent parameters stipulated for existing MBBR STP.' The photo copy of the Municipal Board, Nokha office orders dated 23.11.2021 are annexed herewith and marked as **Annexure-6 (Collectively)**.
- 5) That in the light of submissions made herein above, it is requested that the action taken report may kindly be taken on record.


(Pradeep Asnani)
Regional Officer, RSPCB,
Bikaner
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
बीकानेर (राजस्थान)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

No.F14/Tech-Bikaner(139-STP)RPCB/ Plg 1289-1295 Date: 12/10/2021

Office order

Sub: Imposition of Environmental Compensation in compliance of orders of the Hon'ble National Green Tribunal in Original Application No 593/2017 Paryavaran Suraksha Samiti & Anr.V/s Union of India & Ors and O.A. no. 972/2019 in the matter of Bhanwar Lal Bhargva V/s State of Rajasthan.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas Municipal Board Nokha is responsible for setting up STP for treatment of sewage generated in Nokha.
4. And whereas Municipal Board, Nokha has failed to set up STP inspite of repeated directions of the State Board and untreated sewage is being discharge in to open land/ agriculture land.
5. And whereas the Municipal Board has failed to start bioremediation as interim measure for treatment of sewage.
6. The Hon'ble NGT in its order dated 28.08.2019 in the matter of O.A. no. 593/2017 – Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors., had directed as under :-
"All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay Compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such Compensation. The CPCB is to collect the same and utilize for restoration of the Environment."
7. Subsequently, in order dated 20.05.2020 the Hon'ble NGT, in the matter of O.A. no. 593/2017 – Paryavaran Suraksha Samiti & Anr.V/s Union of India & Ors.,


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directed that:- "PCBs/PCCs are free to realise compensation for violations but from 1.7.2020, such compensation must be realised as per direction of this Tribunal failing which the erring State PCBs/ PCCs will be accountable."

8. And whereas Hon'ble NGT in its order dated 21.09.2021 has made following observations:-

".....We note that the Chief Secretary of Rajasthan appeared in person twice before this Tribunal in O.A. No. 606/2018 dealing with the issue of Solid Waste Management and other environmental issues. On directions of the Hon'ble Supreme Court in Paryavaran Suraksha case, supra, the Tribunal has been monitoring the directions to ensure that all pollution control devices to prevent water pollution are in place within the outer limit of 31.03.2018 and for failure to do so, accountability under the Civil and Criminal Law is fixed. The Tribunal has also laid down the scale of compensation @ Rs. 10 lakhs per month for delay in setting of STP and Rs. 5 lakhs per month for delay in providing interim remediation measures in the manner mentioned in the orders quoted above, without prejudice to the statutory liability....."

9. And whereas Hon'ble NGT, in its order dated 21.09.2020 in O.A. no. 593/2017 - Paryavaran Suraksha Samiti & Anr.V/s Union of India & Ors passed following directions:-

"The timeline for commissioning of all STPs fixed by the Hon'ble Supreme Court, i.e, 31.03.2018, has long passed. The Hon'ble Supreme Court directed that the State PCB must initiate prosecution of erring Secretaries to the Governments, which has also not happened. This Tribunal was directed to monitor compliance and in the course thereof, we direct that compensation may be recovered in the manner already directed in earlier orders, which may be deposited with the CPCB for restoration of the environment."

10. And whereas the Board has accordingly assessed the amount of environmental compensation to be levied on the Municipal Board, Nokha on the basis of Polluter Pays Principle.
11. And the amount of Environmental Compensation for period from 01.07.2020 to 30.09.2021 works out to be Rs. 2.25 crores on the scale set by Hon'ble NGT in aforesaid orders.
12. And whereas the State Board in performance of its duties under the Water Act, is competent to issue any directions under section 33 A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of powers conferred upon it under section 33 A of the Water Act and for performance of functions under the Act,


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Rajasthan State Pollution Control Board

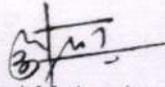
Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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hereby directs to deposit the amount of Rs-2,25,00,000/- (Rupees Two Crores Twenty Five Lacs Only) as Environmental Compensation on the basis of 'Polluter Pays Principle' with the Govt. of Rajasthan (LSG Department) under intimation to this office. The amount of environmental compensation should be deposited within 15 days of issue of this order.

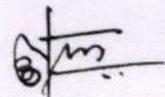
It may be noted that failure to comply with these directions is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine under section 41(2) of the Water Act.


(Anand Mohan)
Member Secretary

To,
Executive officer,
Municipal Board, Nokha,
Bikaner

No.F14/Tech-Bikaner(139-STP)RPCB/ Plg 1289-1295 Date: 12/10/2021
Copy to the following for information /necessary action please:-

1. Principal Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
2. Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
3. Secretary, LSG, Government of Rajasthan, Secretariat, Jaipur.
4. Director, DLB, Government of Rajasthan, G-3, Rajmahal Residencial Area, C-Scheme Near Civil Line Phatak, Jaipur-16 Jaipur.
5. Regional Officer, Regional Office, RSPCB, Bikaner.
6. GIC(ECC), RSPCB, Jaipur.
7. Master file.


Member Secretary


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बीकानेर (राजस्थान)



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No. F14/Tech-Bikaner(139-STP)RPCB/plg 2681-2688

Date: 3/1/22

Office order

Sub: Imposition of Environmental Compensation in compliance of orders of the Hon'ble National Green Tribunal in Original Application No 593/2017 Paryavaran Suraksha Samiti &Anr.V/s Union of India &Ors and O.A. no. 972/2019 in the matter of Bhanwar Lal Bhargva V/S State of Rajasthan, upon Municipal Board, Nokha, Bikaner.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person shall cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas Municipal Board, Nokha, Bikaner is responsible for setting up STP and ensure 100 % treatment of sewage generated in Nokha, Bikaner.
4. And whereas the Hon'ble NGT in its order dated 28.08.2019 in the matter of O.A. no. 593/2017 – Paryavaran Suraksha Samiti &Anr. V/s Union of India &Ors., had directed as under: -
 "All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay Compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such Compensation. The CPCB is to collect the same and utilize for restoration of the Environment."
5. Subsequently, in order dated 20.05.2020 the Hon'ble NGT, in the matter of O.A. no. 593/2017 – Paryavaran Suraksha Samiti &Anr.V/s Union of India &Ors., directed that "PCBs/PCCs are free to realise compensation for violations but from 1.7.2020, such compensation must be realised as per direction of this Tribunal failing which the erring State PCBs/ PCCs will be accountable."
6. And whereas Hon'ble NGT in its order dated 21.09.2021 in the matter of O.A. no. 972/2019 Bhanwar Lal Bhargava V/s State of Rajasthan has made following observations:
 "..... We note that the Chief Secretary of Rajasthan appeared in person twice before this Tribunal in O.A. No. 606/2018 dealing with the issue of Solid Waste Management and other environmental issues. On directions of the Hon'ble Supreme Court in Paryavaran


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Suraksha case, supra, the Tribunal has been monitoring the directions to ensure that all pollution control devices to prevent water pollution are in place within the outer limit of 31.03.2018 and for failure to do so, accountability under the Civil and Criminal Law is fixed. The Tribunal has also laid down the scale of compensation @ Rs. 10 lakhs per month for delay in setting of STP and Rs. 5 lakhs per month for delay in providing interim remediation measures in the manner mentioned in the orders quoted above, without prejudice to the statutory liability....”

7. And whereas Hon'ble NGT, in its order dated 21.09.2020 in O.A. no. 593/2017 - Paryavaran Suraksha Samiti &Anr.V/s Union of India &Ors passed following directions:
“The timeline for commissioning of all STPs fixed by the Hon'ble Supreme Court, i.e. 31.03.2018, has long passed. The Hon'ble Supreme Court directed that the State PCB must initiate prosecution of erring Secretaries to the Governments, which has also not happened. This Tribunal was directed to monitor compliance and, in the course, thereof, we direct that compensation may be recovered in the manner already directed in earlier orders, which may be deposited with the CPCB for restoration of the environment.”
8. And whereas in view of the failure of the Municipal Board, Nokha to ensure 100 % treatment of generated sewage and make interim treatment arrangements up to 30.09.2021, the Board vide letter dated 12.10.2021 had imposed an environmental compensation for an amount of Rs. 2.25 crore on Municipal Board, Nokha.
9. And whereas, inspection of 1 MLD STP, Nokha was carried out on 31.12.2021 and STP found non-operational during the visit.
10. And whereas, it has been observed that sewage generated from Nokha is being discharged without any treatment.
11. And whereas. the Municipal Board, Nokha has also failed to any make arrangement for interim treatment of sewage by onsite Bio-remediation or Phyto-remediation etc.
12. And whereas it is, thus evident that the Municipal Board, Nokha has failed to put in place adequate arrangements for collection, conveyance and treatment of sewage of Nokha and untreated sewage continues to be discharged in violation of the Water Act and directions of the Hon'ble NGT in various matters.
13. And whereas in compliance of the above cited orders of the Hon'ble NGT, the Municipal Board, Nokha is liable to pay environmental compensation.
14. And whereas the Board has accordingly assessed the amount of environmental compensation to be levied on the Municipal Board, Nokha, Bikaner on the basis of Polluter Pays Principle and the scale of compensation laid down by the Hon'ble NGT.
15. And whereas, the amount of Environmental Compensation for period from 01.10.2021 to 31.12.2021 works out to be Rs. 45 lakhs on the scale set by the Hon'ble NGT in aforesaid orders.
16. And whereas the State Board in performance of its duties under the Water Act, is competent to issue any directions under section 33 A of the Water Act in writing to any


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No F14/Tech-Bikaner (139-STP) RPCB/2689-2695 Date: 31/12/22

Principal Secretary,
Department of Environment,
Government of Rajasthan,
Jaipur.

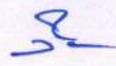
Sub.: - Recovery of Environmental Compensation from the Municipal Board, Nokha, Bikaner against making discharge of untreated sewage in drains - reg.

- Ref.: -
1. Hon'ble NGT order dated 21.05.2020 in O.A no. 593/2017, in the matter of Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors.
 2. Hon'ble NGT order dated 21.09.2021 in O.A. no. 972/2019 in the matter of Bhanwar Lal Bhargva V/s State of Rajasthan.
 3. This office letter no.F14/Tech-Bikaner(139-STP)RPCB/Plg/1289-1295 dated 12.10.2021.
 4. This office letter no.F14/Tech-Bikaner(139-STP)RPCB/Plg/1276-1283 dated 12.10.2021.
 5. This office letter no.F14/Tech-Bikaner(139-STP)RPCB/Plg/2202-2208 dated 06.12.2021.

Madam,

With reference to above, it is to inform that, in compliance of directions of the Hon'ble NGT passed in various matter and in view of failure of the Municipal Board, Nokha to ensure 100 % treatment of sewage and provide interim treatment arrangements for the sewage generated, the RSPCB had imposed environmental compensation on the Municipal Board, Nokha for period 01.07.2021 to 30.09.2021 vide letter no.F14/Tech-Bikaner(139-STP)RPCB/Plg/1289-1295 dated 12.10.2021.

In view of the directions of the Hon'ble NGT that the environmental compensation is to be recovered by the State Government and in case of default States are liable to pay such compensation, the matter was forwarded to State Government vide this office letter no. F14/Tech-Bikaner(139-STP)RPCB/Plg/1276-


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1283 dated 12.10.2021 to collect environmental compensation and deposit with CPCB.

The Municipal Board, Nokha continues to violate directions of the Hon'ble NGT to ensure 100 % treatment of sewage/ provide interim treatment arrangements.

In view of above, the State Pollution Control Board has again imposed Environmental Compensation on Municipal Board, Nokha, (Bikaner) vide dated 03.01.2022(Copy enclosed). The amount of Environmental Compensation for period from 01.10.2021 to 31.12.2021 works out to be Rs. 45 lakhs on the scale set by Hon'ble NGT in aforesaid orders.

In view of above, you are requested to collect the environmental compensation from Municipal Board, Nokha, Bikaner and deposit to CPCB in compliance of above cited orders of Hon'ble NGT.

Encl: - As above

Yours Sincerely,

(Anand Mohan)
Member Secretary

/s/

No. F14/Tech-Bikaner(139-STP) RPCB/

Date:

Copy to the following for information /necessary action please: -

1. Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Secretary, LSG, Government of Rajasthan, Secretariat, Jaipur- The Hon'ble NGT has directed that in case of default by Local Body, the States are liable to pay such compensation to CPCB.
3. Director, DLB, Government of Rajasthan, G-3, Rajmahal Residential Area, C-Scheme Near Civil Line Phatak, Jaipur-16Jaipur.
4. Regional Officer, Regional Office, RSPCB, Bikaner.
5. Executive Officer, Municipal Board, Nokha, Bikaner.
6. GIC (ECC), RSPCB, Jaipur.
7. Master file.

Member Secretary

/s/

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No.F14/Tech-Bikaner(139-STP)RPCB/ Plg 1276-1283

Date: 12/10/2021

Principal Secretary,
Department of Environment,
Government of Rajasthan,
Jaipur.

Sub.: - Recovery of Environmental Compensation for discharge of untreated sewage on the agriculture lands by Municipal Board, Nokha, Bikaner-reg.

- Ref.:-
1. Hon'ble NGT order dated 21.05.2020, in O.A no. 593/2017, in the matter of Paryavarana Suraksha Samiti & Anr.V/s Union of India & Ors.
 2. Hon'ble NGT order dated 10.06.2021 in O.A. no. 972/2019 in the matter of Bhanwar Lal Bhargva V/s State of Rajasthan.
 3. This office letter dated 02.07.2021.

Madam,

In continuation to this office letter dated 02.07.2021, it is submitted that in the matter of O.A. no. 972/2019 Bhanwar Lal Bhargva V/s State of Rajasthan, the Hon'ble NGT has directed in its order dated 21.09.2021 (Annexure-1) that:-

"In view of above grim situation, we are of the opinion that stringent action is required for enforcement of law. While the Member Secretary, State PCB may proceed with the proposal to initiate prosecution against the concerned officers and recovery of compensation....."

Hon'ble NGT in its order dated 21.09.2021 has made following observations (Annexure-2):-

".....We note that the Chief Secretary of Rajasthan appeared in person twice before this Tribunal in O.A. No. 606/2018 dealing with the issue of Solid Waste Management and other environmental issues. On directions of the Hon'ble Supreme Court in Paryavarana Suraksha case, supra, the Tribunal has been monitoring the directions to ensure that all pollution control devices to prevent water pollution are in place within the outer limit of 31.03.2018 and for failure to do so, accountability under the Civil and Criminal Law is fixed. The Tribunal has also laid down the scale of compensation @ Rs. 10 lakhs per month for delay in setting of STP and Rs. 5 lakhs per month for delay in providing interim remediation measures in the


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RSPCB HelpLine No. : 0141-2716877

manner mentioned in the orders quoted above, without prejudice to the statutory liability....."

The Hon'ble NGT in its order dated 28.08.2019 in the matter of O.A. no. 593/2017 – Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors., had directed as under(Annexure-3):-

"All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay Compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such Compensation. The CPCB is to collect the same and utilize for restoration of the Environment."

Subsequently, in order dated 20.05.2020 the Hon'ble NGT, in the matter of O.A. no. 593/2017 – Paryavaran Suraksha Samiti & Anr.V/s Union of India & Ors., directed that (Annexure-4):-

"PCBs/PCCs are free to realise compensation for violations but from 1.7.2020, such compensation must be realised as per direction of this Tribunal failing which the erring State PCBs/ PCCs will be accountable."

Hon'ble NGT, in its order dated 21.09.2020 in O.A. no. 593/2017 – Paryavaran Suraksha Samiti & Anr.V/s Union of India & Ors passed following directions:-

The timeline for commissioning of all STPs fixed by the Hon'ble Supreme Court, i.e, 31.03.2018, has long passed. The Hon'ble Supreme Court directed that the State PCB must initiate prosecution of erring Secretaries to the Governments, which has also not happened. This Tribunal was directed to monitor compliance and in the course thereof, we direct that compensation may be recovered in the manner already directed in earlier orders, which may be deposited with the CPCB for restoration of the environment.


 क्षेत्रीय अधिकारी
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
 बीकानेर (राजस्थान)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

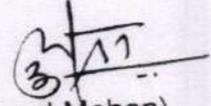
The amount of Environmental Compensation for period from 01.07.2020 to 30.09.2021 works out to be Rs. 2.25 crores on the scale set by Hon'ble NGT in aforesaid orders.(Details Annexed as annexure- 5)

In view of above, you are requested to collect the environmental compensation from Municipal Board, Nokha and deposit to CPCB in compliance of above cited orders of Hon'ble NGT.

As the case is listed for hearing on 06.01.2022, therefore, you are requested to take action on PRIORITY.

Yours Sincerely,

Encl:- As above


(Anand Mohan)
Member Secretary

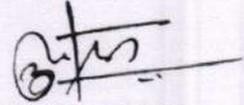
No.F14/Tech-Bikaner(139-STP)RPCB/ Plg

Date:

9c

Copy to the following for information /necessary action please:-

1. Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Secretary, LSG, Government of Rajasthan, Secretariat, Jaipur.
3. Director, DLB, Government of Rajasthan, G-3, Rajmahal Residential Area, C-Scheme Near Civil Line Phatak, Jaipur-16 Jaipur.
4. Regional Officer, Regional Office, RSPCB, Bikaner.
5. Executive officer, Nagar Palika, Nokha, Bikaner.
6. GIC(ECC), RSPCB, Jaipur.
7. Master file.


Member Secretary

9c


क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

न्यायिक प्रक्रिया

पुस्तक नम्बर

25/21

बनाम

अनुवाक - श्री जितेन्द्र कुमार श्रीमाली

प्रति-हस्ताक्षरित

वरिष्ठ सिविल न्यायाधीश एवं

अपर मुख्य न्यायिक मजिस्ट्रेट

नोखा (बीकानेर)

अहकाम जो हुये हुकम की तामील में जारी हुए

हुकम न्यायालय - अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट, नोखा, जिला बीकानेर(राज.)
क्षेत्रीय अधिकारी राजस्थान राज्य जल प्रदूषण नियंत्रण मंडल

बनाम

नगर पालिका नोखा आदि

प्रकरण संख्या - 25/21

0.12.2021

परिवादी प्रदीप कुमार आसनानी क्षेत्रीय अधिकारी राजस्थान राज्य जल प्रदूषण नियंत्रण मण्डल, बीकानेर मय अधिवक्ता श्री जितेन्द्र कुमार श्रीमाली उपस्थित।

सुना गया। पत्रावली का परिशीलन किया गया परिवादी राजस्थान राज्य प्रदूषण नियंत्रण मंडल की ओर से यह परिवाद नगर पालिका नोखा जरिए कार्यकारी अधिकारी व शिकेस कांकरिया कार्यकारी अधिकारी के विरुद्ध इस आशय का प्रस्तुत किया गया है कि अभियुक्तगण द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 के अन्तर्गत बिना पूर्व सम्मति के सिवेज ट्रीटमेंट प्लांट संचालित किया और अनुपचारित मल-जल समीपस्थ भूमि पर निस्कासित किया जा रहा है जिससे फसलों को नुकसान हो रहा है तथा दुर्गन्ध मच्छर मक्खियों के कारण आस-पास के क्षेत्र में महामारी की आशंका है। यह भी अभिकथन किया गया है कि परिवादी मंडल द्वारा लिए गए नमूनों में BOD, COD की मात्रा मानक से अधिक पाई गई।

पत्रावली पर उपलब्ध दस्तावेजों व साक्ष्य के आधार पर अभियुक्तगण नगर पालिका नोखा जरिए कार्यकारी अधिकारी व शिकेस कांकरिया कार्यकारी अधिकारी के विरुद्ध प्रथम दृष्टया अपराध धारा 24 सपठित 43 व 25, 26 सपठित 44 जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 का बनना पाया जाता है। अतः अभियुक्तगण 1. नगर पालिका नोखा जरिए कार्यकारी अधिकारी व 2. शिकेस कांकरिया कार्यकारी अधिकारी के विरुद्ध प्रथम दृष्टया अपराध धारा 24 सपठित 43 व 25, 26 सपठित 44 जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 में प्रसंज्ञान लिया जाता है। परिवाद दर्ज रजिस्टर हो। अभियुक्तगण के विरुद्ध सम्मन जारी हो पत्रावली वास्ते तलबी मुलजिम दिनांक 16/03/2022 को पेश हो।

5/5/21

20.12.2021

वरिष्ठ सिविल न्यायाधीश एवं
अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट
नोखा, बीकानेर

प्रमाणित प्रतिलिपि

मुख्य प्रतिलिपिकार
वरिष्ठ सिविल न्यायाधीश एवं
अपर मुख्य न्यायिक मजिस्ट्रेट
नोखा (बीकानेर)क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

क्र. जायदात का मालिकाना अंश 548
 प्रीवटन का प्रस्तुत किया जाने का तारीख 22.12.24
 मालिक का नाम 1
 प्रतिनिधि प्रमाण और अथवा मालिक प्रमाणित पत्र की हस्त 1.00
 फोटो स्टेट प्रतिनिधि बनाने वाला का नाम NISD
 प्रतिनिधि जारी करने की मंजूर तारीख 28.12.24
 तारीख प्राप्त पर प्रतिनिधि तैयार हुई J 22.12.24
 आवेदन का मूल्यांकन जारी किया जाने की तारीख
 परिचय क्रमांक की 548



क्षेत्रीय अधिकारी
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
 बीकानेर (राजस्थान)

न्यायिक प्रतीलाप ~~पुस्तक नम्बर~~ ~~अनुदान~~ ~~श्री शिकेश कांकरिया~~
पुस्तक नम्बर ~~प्ल- अनुदान~~ ~~श्री शिकेश कांकरिया~~
बनाम, ~~नगरपालिका, नोखा~~ ~~श्री शिकेश कांकरिया~~

प्रति-हस्ताक्षरित

वरिष्ठ सिविल न्यायाधीश एवं
अपर मुख्य न्यायिक मजिस्ट्रेट
नोखा (बीकानेर)

न्यायालय अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट, नोखा, जिला-बीकानेर

राजस्थान



आपराधिक मुकदमा क्रमांक: / 2021

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,

4. संस्थानिक क्षेत्र, झालाना डूंगरी,

जयपुर

जरिये क्षेत्रीय अधिकारी,

क्षेत्रीय कार्यालय,

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,

बीकानेर।



.....परिवादी

बनाम

1. नोखा नगर पालिका, नोखा जरिये कार्यकारी अधिकारी, नगरपालिका नोखा, जिला-बीकानेर।
2. श्री शिकेश कांकरिया, कार्यकारी अधिकारी, नगरपालिका नोखा, जिला-बीकानेर।

.....अभियुक्तगण

परिवाद अन्तर्गत धारा 43 एवं 44 वास्ते अवपालना धारा 24 एवं 25/26 जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974

महोदय,

परिवादी अपना परिवाद नाननीय न्यायालय के समक्ष निम्न प्रकार प्रस्तुत करता है-

1. यह कि परिवादी राजस्थान राज्य प्रदूषण नियंत्रण मण्डल (यहाँ तथा बाद में "मण्डल" के नाम से उल्लेखित किया गया है) का जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 (यहाँ तथा बाद में "जल अधिनियम" के नाम से उल्लेखित किया गया है), गठन अधिनियम की धारा 4 के अन्तर्गत जल की स्वास्थ्य प्रदत्ता बनाये रखने एवं जल की पूर्वावस्था में लाने एवं अधिनियम में उल्लेखित प्रयोजनों की क्रियान्वित करने की दृष्टि से किया गया है।

प्रदीप कुमार आसनानी
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

प्रमाणित प्रतिलिपि

मुख्य प्रतिलिपिकार
वरिष्ठ सिविल न्यायाधीश एवं

2014 ~~परिचालनी प्रदीप कुमार~~
~~क्षेत्रीय अधिकारी राजस्थान प्रदूषण~~
~~नियंत्रण मंडल बीकानेर~~
क्षेत्रीय अधिकारी राजस्थान प्रदूषण
नियंत्रण मंडल बीकानेर
दोहरा प्रतिलिपि देना किना
कार्यालय (दोहरा प्रतिलिपि
दिनांक 20/11/2014 को केन्द्र)

वरिष्ठ सिविल न्यायाधीश एवं
अपर मुख्य न्यायिक मजिस्ट्रेट
बीकानेर

राजस्थान राज्य प्रदूषण नियंत्रण मंडल
बीकानेर

15/11/2014 को केन्द्र

वरिष्ठ सिविल न्यायाधीश एवं
अपर मुख्य न्यायिक मजिस्ट्रेट
बीकानेर

प्रमाणित प्रतिलिपि
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
बीकानेर

2
419

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
बीकानेर (राजस्थान)



प्रमाणित प्रतिलिपि
मुख्य प्रतिलिपिकार
वरिष्ठ सिविल न्यायाधीश एवं
अपर मुख्य न्यायिक मजिस्ट्रेट
बीकानेर (बीकानेर)

2. यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 2(ई) के अन्तर्गत प्रदूषण से तात्पर्य है कि "प्रदूषण" से जल का ऐसा संदूषण या जल के भौतिक, रासायनिक या जैविक गुणों का ऐसा परिवर्तन या किसी मल या व्यावसायिक बहिःस्त्राव या किसी अन्य द्रव, गैसीय या ठोस पदार्थ का जल में (प्रत्यक्ष या अप्रत्यक्ष रूप से) ऐसा निस्सरण अभिप्रेत है जो न्यूसेंस उत्पन्न करे या जिससे न्यूसेंस उत्पन्न होना संभाव्य हो या जो ऐसे जल को लोक स्वास्थ्य या क्षेम या घरेलू, वाणिज्यिक, औद्योगिक, कृषि या अन्य विधिसम्मत उपयोगों के लिए या जीवजन्तुओं या पौधों या जलीय जीवों के जीवन और स्वास्थ्य के लिए अपहानिकर या क्षतिकर बनाता है या बनाना संभाव्य करता है।"

3. यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 2(डी) के अन्तर्गत अधिष्ठाता से तात्पर्य है कि "अधिष्ठाता" से कोई ऐसा व्यक्ति अभिप्रेत है जिसका उस कारखाने या परिसर के कामकाज पर नियंत्रण है और जहां उक्त कामकाज प्रबंध अभिकर्ता को सौंपे जाते हैं, वहां ऐसा अभिकर्ता उस कारखाने या परिसर का अधिष्ठाता समझा जाएगा।"

4. यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 2(डी डी) के अन्तर्गत निकास से तात्पर्य है कि "निकास" के अन्तर्गत मल या व्यावसायिक बहिःस्त्राव वहन करने वाली कोई खुली या बन्द तारनली या प्रणाल या ऐसी कोई अन्य जमाव-व्यवस्था भी है जिससे प्रदूषण होता है या होने की संभावना है।"

5. यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 2(जी) के अन्तर्गत मल बहिःस्त्राव से तात्पर्य है कि "मल बहिःस्त्राव" से किसी मलवहन प्रणाली या मलव्ययन संकर्म से निकला बहिःस्त्राव अभिप्रेत है और इसके अन्तर्गत खुली नालियों से निकला मैला पानी भी है।"

6. यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 2(जी) के अन्तर्गत मलजल स्त्राव से तात्पर्य है कि "मलजल" से मल या व्यावसायिक बहिःस्त्राव वहन करने वाली कोई खुली या बन्द तारनली या प्रणाल अभिप्रेत है।"

प्रमाणित प्रतिलिपि

मुख्य प्रतिलिपिकार
वरिष्ठ सिविल न्यायाधीश एवं
भारत मुख्य न्यायिक मजिस्ट्रेट
नोकरी (बीकानेर)

रवींद्र कुमार असनानी
अधीनस्थ अधिकारी
न्याय राजा प्रदान मैदान, मन्डल
बीकानेर (राजस्थान)

यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 48 में उल्लेखित है कि- "जहां इस अधिनियम के अधीन कोई अपराध किसी सरकारी विभाग द्वारा किया गया है वहां, विभागाध्यक्ष को अपराध का दोषी समझा जाएगा और तदनुसार अपने विरुद्ध कार्यवाही किए जाने और दण्डित किये जाने का भागी होगा; परन्तु इस धारा की कोई बात किसी विभागाध्यक्ष को

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13.9.21

परिवादी की ओर से कोई अपील
नहीं / परिवादी की अनुपस्थिति / वापस
रीपोर्ट प्राप्त हुई / पत्रावली अधिलेखन
आदेश 12.10.21 का पत्रावली

वरिष्ठ सिविल न्यायाधीश एवं
अपर मुख्य न्यायिक मजिस्ट्रेट
नोखा (बीकानेर)

12.10.21

परिवादी के आधेवक्ता उप. का
जखन हेतु अपील खाते हैं
पत्रावली - जखन 3.12.21
का पत्रावली

वरिष्ठ सिविल न्यायाधीश एवं
अपर मुख्य न्यायिक मजिस्ट्रेट
नोखा (बीकानेर)

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बीकानेर (राजस्थान)



प्रमाणित प्रतिलिपि

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किसी दण्ड का भागी नहीं बनाएगी यदि वह यह साबित कर दे कि अपराध उसकी जानकारी के बिना किया गया था या उसने ऐसे अपराध के किए जाने का निवारण करने के लिए सब सम्यक् तत्परता बरती थी।”

8. यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 47(1) में उल्लेखित है कि— “जहां इस अधिनियम के अधीन कोई अपराध किसी कम्पनी द्वारा किया गया हो, वहां प्रत्येक व्यक्ति, जो इस अपराध के लिए जाने के समय उस कम्पनी के कारबार के संचालन के लिए उस कम्पनी का भारसाधक और उसके प्रति उत्तरदायी था और साथ ही वह कम्पनी भी उस अपराध के दोषी समझा जाएं और तदनुसार अपने विरुद्ध कार्यवाही किए जाने और दण्डित किए जाने के भागी होंगे। परन्तु इस उपधारा की कोई बात किसी ऐसे व्यक्ति की इस अधिनियम में उपबन्धित किसी दण्ड का भागी नहीं बनाएगी यदि वह यह साबित कर दे कि अपराध उसकी जानकारी के बिना किया गया था या उसने ऐसे अपराध के किए जाने का निवारण करने के लिए सब सम्यक् तत्परता बरती थी।

(2) उपधारा (1) में किसी बात के होते हुए भी, जहां इस अधिनियम के अधीन कोई अपराध कम्पनी द्वारा किया गया हो और यह साबित हो कि वह अपराध कम्पनी के किसी निदेशक, प्रबन्धक, सचिव या अन्य अधिकारी की सहमति या मौनालुकूलता से किया गया है या अपराध का किया जाना उसकी किसी उपेक्षा के कारण हुआ माना जा सकता है, वहां ऐसा निदेशक, प्रबन्धक, सचिव या अन्य अधिकारी भी उस अपराध का दोषी समझा जाएगा और तदनुसार अपने विरुद्ध कार्यवाही किए जाने और दण्डित किए जाने का भागी होगा।

स्पष्टीकरण— इस धारा के प्रयोजनों के लिए—

(क) “कम्पनी” से कोई निगमित निकाय अभिप्रेत है और इसके अन्तर्गत फर्म या व्यष्टियों का अन्य संगम भी है, तथा

(ख) फर्म के सम्बन्ध में “निदेशक” के उस फर्म का भागीदार अभिप्रेत है।”

9. यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 49(1) में उल्लेखित है कि कोई भी न्यायालय इस अधिनियम के अधीन किसी अपराध का संज्ञान राज्य बोर्ड द्वारा या उसकी पूर्व मंजूरी से किए गए परिवाद पर करने के सिवाय नहीं करेगा और महानगर मजिस्ट्रेट या प्रथम वर्ग न्यायिक मजिस्ट्रेट से अवर कोई न्यायालय इस अधिनियम के अधीन दण्डनीय किसी अपराध का विचारण नहीं करेगा।



प्रदीप कुमार आसनानी
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बोर्ड (राजस्थान)

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10. यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 50 में उल्लेखित है कि बोर्ड के सभी सदस्य, अधिकारी और सेवक जब वे इस अधिनियम और तदधीन बनाये गए नियमों के किसी उपबन्ध के अनुसरण में कार्य कर रहे हों या जब उनका ऐसे कार्य करना तात्पर्यित हो, भारतीय दण्ड संहिता की धारा 21 के अर्थ में लोक सेवक समझे जाएंगे।
11. यह कि अधिनियम की धारा 24 के प्रावधानों के अन्तर्गत कोई भी व्यक्ति जानबूझकर किसी विषाक्त, अपायकर या प्रदूषक पदार्थ, जोकि मण्डल द्वारा निर्धारित मानकों की सीमा से अधिक हों, को किसी सरिता, कुएं, भूमिगत जल एवं अन्य किसी स्रोत में प्रत्यक्ष या अप्रत्यक्ष रूप से प्रवेश नहीं कराएगा और प्रवेश कराने से अनुज्ञात रहेगा। राज्य मण्डल द्वारा निर्धारित मानक प्रत्येक के लिए बाध्यकारी हैं एवं इनकी अवपालना अधिनियम की धारा 43 के अन्तर्गत दण्डनीय अपराध है।
12. यह कि अधिनियम की धारा 25/26 में प्रावधान है कि कोई भी व्यक्ति इस धारा के उपबन्धों के अधीन रहते हुये राज्य बोर्ड की पूर्व सहमति के बिना कोई भी व्यक्ति मल या बहिःस्त्राव के किसी सरिता या कुएं या मलजल में या भूमि पर निस्सरण के लिये कोई नया या परिवर्तित निकास न तो उपयोग में लायेगा और न मल या व्यावसायिक बहिःस्त्राव का किसी सरिता या कुएं या मलजल में या भूमि पर नया निस्सरण आरम्भ करेगा।
13. यह कि परिवाद राज्य मण्डल की ओर से क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, बीकानेर द्वारा प्रस्तुत किया जा रहा है, जिसे राज्य मण्डल द्वारा मुख्य कार्यालय के पत्रांक F.14/Tech-Bikaner(139-STP)/RPCB/Plg/190-192 दिनांक:-17/06/2021 के द्वारा अधिकृत किया गया है एवं जो कि अधिनियम की धारा 50 के अन्तर्गत लोकसेवक है, परिवाद उनके पदीय कर्तव्यों के निर्वहन में कार्य करने वाले एवं कार्य करने से तात्पर्य रखने की क्षमता में प्रस्तुत किया जा रहा है।
14. यह कि जल अधिनियम के प्रावधानों के अन्तर्गत राज्य मण्डल को प्रदत्त शक्तियों की अनुपालना हेतु, अभियुक्त क्रमांक 1 लगायत 2 के विरुद्ध, जैसा कि धारा 47 एवं 48 में उल्लेखित किया गया है, धारा 24, 25/26 की अवेहलना करने पर जल अधिनियम की धारा 43 एवं 44 के अन्तर्गत माननीय न्यायालय के समक्ष परिवाद प्रस्तुत करने हेतु निर्णय लिया गया है।

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प्रमाणित प्रतिलिपि

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15. यह कि जल अधिनियम की धारा 43 के अन्तर्गत जो कोई धारा 24 के उपबन्धों का उल्लंघन करेगा वह कारावास से जिसकी अवधि (एक वर्ष और छह मास से कम न होगी, किन्तु जो छह वर्ष तक की हो सकेगी जुर्माने से दण्डनीय होगा)।
16. यह कि जल अधिनियम की धारा 44 के अन्तर्गत जो कोई धारा 25 या 26 के उपबन्धों का उल्लंघन करेगा वह कारावास से जिसकी अवधि (एक वर्ष और छह मास से कम न होगी, किन्तु जो छह वर्ष तक की हो सकेगी जुर्माने से दण्डनीय होगा)।
17. यह कि अभियुक्तगणों द्वारा वार्ड न. 7, नोखा, बीकानेर में मलजल (सीवेज) के उपचार हेतु 01एम.एल.डी. का सीवेज ट्रीटमेन्ट प्लान्ट का निर्माण सीवेज को उपचारित (ट्रीटमेन्ट) करने हेतु किया गया है।
18. यह कि नगरपालिका, नोखा, बीकानेर के द्वारा उपरोक्त सीवेज ट्रीटमेन्ट प्लान्ट सम्मति स्थापना व सम्मति संचालन के बिना संचालित किया गया जो कि धारा 33, 43 एवं 44 के जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के अन्तर्गत एक दण्डनीय अपराध है। मण्डल अधिकारियों द्वारा उपरोक्त सीवेज ट्रीटमेन्ट प्लान्ट का निरीक्षण दिनांक 21.12.2018, 15.02.2019, 08.07.2019, 11.12.2019, 21.08.2020, 24.02.2021 को किया गया था जिसमें उपरोक्त मलजल के उपचार हेतु सीवेज ट्रीटमेन्ट प्लान्ट परिचालन में नहीं था। अनउपचारित मलजल को सीधे ही समीपस्थ भूमि में निष्काशित किया जा रहा था।
19. यह कि कारण बताओ नोटिस मण्डल मुख्यालय, जयपुर के पत्रांक F.14/Tech-Bikaner(139-STP)/RPCB/Plg/975-980 दिनांक 28.02.2020 को जारी किया गया था और OBH 18.06.2020 को नगरपालिका, नोखा, बीकानेर को दिया गया था।
20. यह कि माननीय राष्ट्रीय हरित प्राधिकरण ने दिनांक 24.08.2020 को O.A.No.972/2019 Bhanwar Lal Bhargava V/s State Of Rajasthan में निम्न आदेश जारी किए हैं :-

"Let the State PCB take further steps in the matter. The state PCB may further require the Municipal Board to take steps for

connectivity of the sewage generation point to STP and utilization of treated effluent for non-potable/agricultural uses

taking into account directions of this tribunal in order dated



पदीप कुमार आसनानी

क्षेत्रीय अधिकारी

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माहित प्रतिनिधि

मुख्य प्रतिलिपिकार
एच सिधिल न्यायाधीश एवं
ए मुख्य न्यायिक मजिस्ट्रेट
नोखा (बीकानेर)

21.05.2020 in original application no.593/2017, Paryavaran Suraksha Samiti & Anr. V. UOI & Ors.”

21. यह है कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के अन्तर्गत कारण बताओ सूचना इरादा अभियोजन मण्डल मुख्यालय द्वारा दिनांक 07.10.2020 को जारी किया गया।
22. यह है कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के अन्तर्गत नगरपालिका, नोखा को द्वारा कारण बताओ सूचना मण्डल कार्यालय के पत्रांक दिनांक 07.10.2020 को जारी किया गया था परन्तु इसका कोई भी प्रतिउत्तर एवं सम्मति संचालन बाबत कोई भी पत्र प्रस्तुत नहीं किया गया।
23. यह है कि माननीय राष्ट्रीय हरित प्राधिकरण ने दिनांक 28.08.2019 को O.A.No.593/2017 Paryavaran Suraksha Samiti & Anr.V. UOI & Ors. में दिशा निर्देशों के तहत पर्यावरण को क्षति पहुँचाने पर पर्यावरणीय मुआवजा आरोपण एवं नियमों के उल्लंघन हेतु निम्न आदेश जारी किए हैं :-

“All the Local Bodies and or the concered departments of the Sate Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the State/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of environment”.

24. यह है कि माननीय राष्ट्रीय हरित प्राधिकरण ने दिनांक 21.09.2020 के निर्देशित मामले O.A.No.593/2017 Paryavaran Suraksha Samiti & Anr.V/s Union of India & Ors में अन्य विषयों में निम्न आदेश दिए हैं

कुमार आसनानी :-
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 राज्य प्रदूषण नियंत्रण मण्डल
 गनेर (राजस्थान)

क्षेत्रीय अधिकारी
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 वरिष्ठ सिविल न्यायाधीश एवं

(i) That state may ensure that STPs meet the laid down norms and remedial action be taken wherever norms are not met.

(ii) It must be ensure that no untreated sewage/effluent is discharged into any water body.

25. यह है कि उपरलिखित अवलोकनार्थ के पश्चात जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के प्रावधानों का पालन नगरपालिका, नोखा द्वारा मण्डल के बार-बार निर्देशों के उपरान्त भी नहीं किया गया।

26. यह है कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 48 के अन्तर्गत यह शक्ति प्रदान करता है कि जहां अपराध इस अधिनियम के अन्तर्गत किसी भी राज्य सरकार के विभाग द्वारा किया जाता है, वहां उस विभाग के प्रमुख पर नियमानुसार दण्डनीय कार्यवाही की जाएगी।

27. यह है कि नगरपालिका, नोखा के द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के अन्तर्गत मण्डल द्वारा दिये जाने वाले आदेशों की पालना नहीं की गई।

अ. सीवेज ट्रीटमेन्ट प्लान्ट का संचालन बिना पूर्व सम्मति संचालन एवं सम्मति स्थापना प्राप्त किये प्रारम्भ किया गया।

ब. सीवेज ट्रीटमेन्ट प्लान्ट में मलजल बिना उपचार के ही समीपस्थ लीज पर लिए हुए खेत पर निष्कासित किया जा रहा है। अपितु अनुपचारित मलजल बिना लीज वाले खेतों पर भी निष्कासित किया जा रहा था जिससे फसलों को अत्याधिक नुकसान हुआ है।

स. अनुपचारित मलजल के कारण चारों तरफ बदबू एवं मच्छर मक्खियां की मात्रा भी सामान्य से अधिक पायी गई जिसके फलस्वरूप किसी भी प्रकार की महामारी आस-पास के रिहायशी इलाको में होने की आशका है।

द. यह है कि उपरोक्त सीवेज ट्रीटमेन्ट प्लान्ट से Final Outlet(bypass) के नमूने मण्डल अधिकारियों द्वारा लिए गये जो कि केन्द्रीय प्रयोगशाला द्वारा विश्लेषित किए गये हैं। विश्लेषण के पश्चात सभी जाँच नमूनों की BOD, COD एवं अन्य मानक भी निर्धारित मानकों से अधिक पाये गये हैं(विश्लेषण रिपोर्ट संलग्न हैं)।



दीप कुमार आसनानी
क्षेत्रीय आचार्य
राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

पिणित प्रतिनिधि

मुख्य प्रतिनिधिकार
सिखिल न्यायाधीश एवं
मुख्य न्यायिक मजिस्ट्रेट
गया (बिहारी)

अभियुक्तगणों द्वारा जानबूझकर किया जा रहा उपरोक्त कृत्य जल अधिनियम की धारा 24 की अवेहलना है जो उक्त अधिनियम की धारा 43 के अन्तर्गत दण्डनीय अपराध है।

28. यह कि अभियुक्तगण द्वारा अपने सीवेज ट्रीटमेन्ट प्लान्ट को परिवारी मण्डल की पूर्व सम्मति के बिना संचालित किया गया एवम् वर्तमान में सीवेज ट्रीटमेन्ट प्लान्ट कार्यरत नहीं है अभियुक्तगणों का उपरोक्त कृत्य जल अधिनियम की धारा 25/26 की अवेहलना कर रहा है जो कि उक्त अधिनियम की धारा 44 के अन्तर्गत दण्डनीय अपराध है।
29. यह कि उपरोक्त निर्णय की पालना हेतु मण्डल के सदस्य सचिव द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) नियम, 1975, के नियम 8 (7) के अन्तर्गत क्षेत्रीय अधिकारी, बीकानेर, को उपरोक्त उनवानित आपराधिक प्रकरण सक्षम न्यायालय में प्रस्तुत करने के आदेश प्रदान किए गए हैं।
30. यह कि अभियुक्त क्रमांक 1 निगमित निकाय है। अभियुक्त क्रमांक-2 उपरोक्त निगमित निकाय अर्थात् कार्यकारी अधिकारी है, क्रमांक-1, नोखा नगरपालिका, नोखा, बीकानेर के सीवेज ट्रीटमेन्ट प्लान्ट के दिन प्रतिदिन के कार्यकलापों के लिये उत्तरदायी एवं नियन्त्रक है। जिनके अधीन उपरोक्त सीवेज ट्रीटमेन्ट प्लान्ट का दिन प्रतिदिन के कार्यकलापों का संचालन होता है।

अतः परिवार प्रस्तुत कर प्रार्थना है कि परिवार का प्रसंज्ञान लेकर उचित कानूनी कार्यवाही के पश्चात् अभियुक्तगण को अधिनियम की धारा 24, 25/26, का उल्लंघन किये जाने के लिये उक्त अधिनियम की धारा 43 एवं 44 के अन्तर्गत दोषी ठहराया जाकर उचित दण्डादेश पारित करने के आदेश पारित करने की कृपा करे।

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

परिवारी
प्रदीप कुमार आसनानी
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
बीकानेर

स्थान: बीकानेर

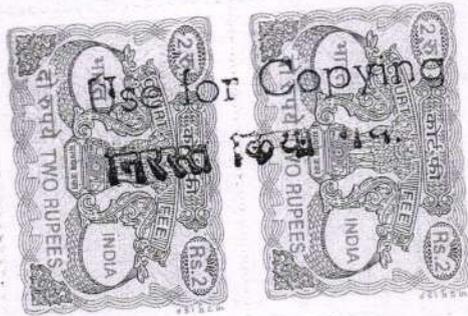
दिनांक:



प्रमाणित प्रतिलिपि

मुख्य प्रतिलिपिकार
राजस्थान राज्य न्यायाधीश एवं
राजस्थान राज्य न्यायिक मजिस्ट्रेट

आवेदन का संख्या 770
 आवेदन का प्रस्तुत किया जाने का तारीख 20-11-24
 पृष्ठा की संख्या 10
 प्रतिलिपि स्टाम्प और/अथवा टिकट में प्रतिलिपि पैसा की संख्या 10-06
 फोटो स्टेट प्रतिलिपि बनाने वाला का नाम NKP
 प्रतिलिपि जारी करने की नियत तारीख 26-11-24
 तारीख जिस पर प्रतिलिपि तैयार हुई
 आवेदन को सूचना जारी किये जाने की तारीख 20-11-24
 निरस्त करने की संख्या 770



निरस्त किया गया

Use for Copying

[Signature]
 क्षेत्रीय अधिकारी
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
 बीकानेर (राजस्थान)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

Registered/ E-mail

F14/Tech-Bikaner(139- STP)RPCB/Plg 1287-1288

Date: 12/10/2021

Secretary,
Local Self Government Department,
Government of Rajasthan,
Jaipur

Executive Officer,
Municipal Board,
Nokha
Bikaner

Sub.:- Show Cause Notice under section 32 of the Water (Prevention and Control of Pollution) Act 1974 for **01 MLD STP at Ward No.-7, Nokha, Tehsil-Nokha, Distt- Bikaner.**

Ref.:- Hon'ble NGT order dated 21.09.2021 in O.A. no. 972/2019 Bhanwar Lal Bhargava V/s State of Rajasthan.

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974.
2. And whereas the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred powers to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Act.
4. And whereas Hon'ble NGT in its order dated 21.09.2021 in O.A. no. 972/2019 Bhanwar Lal Bhargava V/s State of Rajasthan has directed that:-

"Pending setting up of complete sewerage system, there have to be appropriate interim measures to bring down pollution load which may not require tendering/DPR process. The Urban Department and PCB with involvement of any Agency/Institution, may put such interim efforts in place immediately."

5. And whereas, section 32 of the Water Act provides that —
32(1) Where it appears to the State Board that any poisonous, noxious or polluting matter is present in any stream or well or on land by reason of the discharge of such matter in such stream or well or on such land or has entered into that stream or well due to any accident or other unforeseen act or event, and if the Board is of opinion that it is necessary or expedient to take immediate action, it may for reasons

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

to be recorded in writing, carry out such operations as it may consider necessary for all or any of the following purposes, that is to say,—

- a) removing that matter from the stream or well or on land and disposing it of in such manner as the Board considers appropriate;
- b) remedying or mitigating any pollution caused by its presence in the stream or well;
- c) issuing orders immediately restraining or prohibiting the person concerned from discharging any poisonous, noxious or polluting matter into the stream or well or on land, or from making insanitary use of the stream or well.

6. And whereas, the State Board in compliance of Hon'ble NGT order dated 21.09.2021 in O.A. no 972/2019 intends to invoke powers conferred upon it by section 32(1) of the Water Act, 1974 and start bioremediation of the sewage of Nokha in association with UDH Department and any other Agency/ Institution.

Therefore, you are directed to immediately start bio-remediation of sewage of Nokha as per directions of the Hon'ble NGT under intimation to the Board by 15.11.2021 and continue till STP of adequate capacity is commissioned, failing which the State Board will direct UDH Department and/ or any other agency/ Institution to perform bioremediation of the sewage.

The expenses incurred in carrying out bio-remediation of sewage shall be recovered by the State Board from the Municipal Board and/ or LSG Department as Environmental Compensation.

This bears approval of the Competent Authority.

(Anand Mohan)
Member Secretary

o/c

F14/Tech-Bikaner (139- STP) RPCB/Plg./

Date:

Copy to following for information/ necessary action:-

1. Director, Local Bodies, Government of Rajasthan, G-3, Rajmahal Residency near Civil Lines Phatak, Jaipur
2. Regional Officer, Rajasthan State Pollution Control Board, Bikaner.
3. Master File, Liquid Waste, RPCB, Jaipur.

Member Secretary

o/c

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

कार्यालय नगर पालिका मण्डल नोखा (बीकानेर)

क्रमांक: न.पा.नो./निर्माण/2021-22/8914

दिनांक: 23.11.2021

-: कार्य आदेश:-

M/s MALVIKA TECHNICAL SERVICES
5/2, Malviya Nagar, Jaipur -302017

विषय :- Supply, installation and commissioning of floating surface aerator at ponding near 1 MLD STP at NOKHA.

प्रसंग :- ई-निविदा दिनांक 17-11-2021

उपरोक्त विषय में चर्चित कार्य किये जाने हेतु ई-निविदा दिनांक 17-11-2021 में आप द्वारा प्रस्तुत न्यूनतम निविदा दर Item no. 01 में 925000 x 3 = 27,75,000/- एवं Item no. 02 में दो वर्ष का O&M हेतु 6,40,000/- रु. कुल राशि रु. 34,15,000/- स्वीकृत की जाकर आपको आदेश दिये जाते हैं कि आप निविदा स्पेशीफिकेशन के अनुरार उक्त कार्य 03 दिवस के भीतर-भीतर गौके पर प्रारम्भ कर दें। कार्य पूर्णता अवधि 04 माह होगी। समयावधि में कार्य पूर्ण नहीं करने पर नियमानुसार शास्ती लगाई जायेगी। कार्य की जांच प्रमाणिक प्रयोगशाला से करवाई जायेगी जिसका विस्तृत गार संवेदक को सहन करना होगा एवं तृतीय पक्ष द्वारा भी जांच की जायेगी व DLP अवधि 03 वर्ष की होगी। उपरोक्त कार्य के अनुबन्ध हेतु राशि रु. 1000/- का स्टॉप पेपर प्रस्तुत एग्जीगेन्ट पर हस्ताक्षर करें।

उक्त कार्य में किसी भी प्रकार की कमी पाये जाने पर पालिका द्वारा कोई भुगतान नहीं किया जायेगा। जिसकी समस्त जिम्मेवारी आपकी होगी।

निर्माण कार्य की अनुमानित लागत 34,15,000/-


अधिशायी अधिकारी
नगर पालिका, नोखा
दिनांक :- 23.11.2021

क्रमांक: न.पा.नो./निर्माण /2021-22/8915-18

प्रतिलिपि :- सूचनार्थ एवं पालनार्थ।

1. श्रीमान मुख्य अभियन्ता, स्वायत्त शासन विभाग राज. जयपुर।
2. श्रीमान अधीक्षण अभियन्ता, नगर निगम बीकानेर।
3. श्रीमान अधिशायी अभियन्ता, नगर निगम बीकानेर।
4. श्रीमान कनिष्ठ अभियन्ता, नगर पालिका नोखा।

||
अधिशायी अधिकारी
नगर पालिका, नोखा


क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बीकानेर (राजस्थान)

कार्यालय नगर पालिका मण्डल नोखा (बीकानेर)

क्रमांक: न.पा.नो./निर्माण/2021-22/8919

दिनांक: 23.11.2021

-: कार्य आदेश:-

M/s CHEM ECO ENGINEERS
206, Shivkripa Enclave Plot No. 27,
Sector -3 Ambedkarpuram Awas Vikas No. 3,
Kalyanpur, Kanpur - 208017

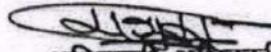
विषय :- work of special repair to all water retaining structures, replacement of E&M items and commissioning of one MLD STP at Nokha to achieve effluent parameters stipulated for existing MBBR STP.

प्रसंग :- ई-निविदा दिनांक 17-11-2021

उपरोक्त विषय में वर्णित कार्य किये जाने हेतु ई-निविदा दिनांक 17-11-2021 में आप द्वारा प्रस्तुत न्यूनतम निविदा दर 5.80% Below स्वीकृत की जाकर आपको आदेश दिये जाते हैं कि आप निविदा स्पेशीफिकेशन के अनुसार उक्त कार्य 03 दिवस के भीतर-भीतर मौके पर प्रारम्भ कर दें। कार्य पूर्णता अवधि 04 माह होगी। DLP अवधि 03 वर्ष की होगी एवं 06 माह का O&M आपको करना होगा। समयावधि में कार्य पूर्ण नहीं करने पर नियमानुसार शास्ती लगाई जावेगी। कार्य की जांच प्रमाणिक प्रयोगशाला से करवाई जायेगी जिसका वित्तीय भार संवेदक को वहन करना होगा। कार्य का जांच तृतीय पक्ष से करवानी आवश्यक होगी। एवं उपरोक्त कार्य के अनुबन्ध हेतु राशि रु. 11250/- का स्टॉप पेपर प्रस्तुत कर एग्रीमेन्ट हस्ताक्षर सहित 03 दिवस में प्रस्तुत करें।

उक्त कार्य में किसी भी प्रकार की कमी पाये जाने पर पालिका द्वारा कोई भुगतान नहीं किया जावेगा। जिसकी समस्त जिम्मेवारी आपकी होगी।

निर्माण कार्य की अनुमानित लागत 79,61,000/-
एग्रीमेन्ट राशि :- 74,99,262/-


अधिशायी अधिकारी
नगर पालिका, नोखा
दिनांक :- 23.11.2021

क्रमांक: न.पा.नो./निर्माण /2021-22/8920-8923
प्रतिलिपि :- सूचनार्थ एवं पालनार्थ।

1. श्रीमान मुख्य अभियन्ता, स्वायत्त शासन विभाग राज. जयपुर।
2. श्रीमान अधीक्षण अभियन्ता, नगर निगम बीकानेर।
3. श्रीमान अधिशायी अभियन्ता, नगर निगम बीकानेर।
4. श्रीमान कनिष्ठ अभियन्ता, नगर पालिका नोखा।


अधिशायी अधिकारी
नगर पालिका, नोखा


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